

[Shri Ramashray Prasad Singh]

attention of the House towards the following matter of public importance.

Unemployment is a major problem in the country. The role of unemployment in the ever increasing crimes in the society cannot be denied. In spite of unprecedented progress made in the fields of agriculture and industry, the problem of unemployment is continuously increasing day by day. Though the per capita income has increased yet the ratio of people living below the poverty line could not be brought down substantially. In spite of the continuous efforts we could not provide adequate opportunities of employment in the rural areas. Hundreds of crores of rupees have been spent on the plans, but only some limited persons have been benefited and the common people could not get the benefits of these plan. There must be some defects or deficiencies in formulating our plans or in the implementation of the plans. We shall have to identify them and remove them. The public grievances should be resolved in time, otherwise it will strengthen the divisive forces in the country.

[English]

- (vii) Demand for 'No Objection Certificate' to Maharashtra Government for providing essential facilities to slum dwellers on Central Government Lands.

DR. DATTA SAMANT (Bombay South Central) : Mr. Deputy-Speaker, Sir, Greater Bombay had phenomenal growth during the last twenty years. The present population of Bombay is about one crore and about fifty lakh people are staying in the hutments. Out of these about sixty thousand families or four lakh people are staying on Central Government lands. They are industrial workers, Government and Municipal employees, small traders and poor labourers. All middle class people drawing up to two to three thousand rupees per month are staying in these hutments. Forty two thousand hutments were constructed prior to 1976. Some of them are more than 30 to 40 years old.

The State Government have already provided amenities like water, public latrines,

electricity and roads on State Government land as well as private land. But amenities have not been provided to slum dwellers on Central Government land. For providing these amenities, it is necessary for local officers of Central Government to give 'No Objection Certificates'.

The State Government and the Bombay Municipal Corporation have represented the case on a number of times of the Central Government during the last twenty years, but the Central Government have not taken any decision in this matter. Various authorities like Bombay Port Trust, Defence Authority, Railway and Airport Authority should come together and take immediate decision.

No objection should be given to the State Government for providing common water connection, common latrines and common street lights immediately.

Hutments which are at a distance of twenty feet from the railway tracks should be regularised and others should be shifted and accommodated in the same area.

The International Airport Authority is trying to shift 8202 hutments from Jariman Shastri Nagar. This number should be reduced to the minimum and these should be shifted to adjacent land in Mand and Chakle in nearby localities.

[Translation]

- (viii) Streamlining procedure for payment of loans to farmers under I.R.D.P. especially in Bharatpur district of Rajasthan.

SHRI LALA RAM KEN (Bayana) : Mr. Deputy-Speaker, Sir, under Rule 377, I would like to draw the attention of the House to the following subject of urgent Public importance :—

District Bharatpur is a leading agricultural district in Rajasthan where majority of the inhabitants are Harijans. Most of the families of these Harijans farmers are covered under the definition of selected families. The Punjab National Bank of